

PAPERS LAID ON THE TABLE

THE PAYMENT OF WAGES (MINES) AMENDMENT RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY) : Sir, I beg to lay on the Table, under sub-section (6) of section 26 of the Payment of Wages Act, 1937, a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification S.O. No. 3844, dated the 18th November, 1970 (in English and Hindi), publishing the Payment of Wages (Mines) Amendment Rules, 1970. [Placed in Library. See No. LT-4528/70]

THE INDIAN MAIZE (TEMPORARY USE IN MANUFACTURE OF STARCH) ORDER, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH P. HADIA) : Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 1929, dated the 21st November, 1970 (in English and Hindi), publishing the Indian Maize (Temporary use in Manufacture of Starch) Order, 1970. [Placed in Library. See No. LT-4530/70]

STATEMENT BY MINISTER *Re* CONVENTIONS AND RECOMMENDATIONS ADOPTED AT THE 53rd SESSION OF THE I. L. C.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY) : Sir, I lay on the Table—

(i) a statement indicating the action taken or proposed to be taken on the Conventions and Recommendations adopted at the 53rd Session of the International Labour Conference held at Geneva in June, 1969, and

(ii) a statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the above Statement on the Table.

[Placed in Library. See No. LT-4529/70 for (i) and (ii).]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF THE UNION TERRITORY OF MANIPUR FOR THE YEAR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of the Union Territory of Manipur for the year 1970-71.

TWELFTH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI M. V. BHADRAM (Andhra Pradesh) : Sir, I lay on the Table a copy of the Twelfth Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum) Reservations for Scheduled Castes and Scheduled Tribes in Gauhati Oil Refinery.

MESSAGES FROM LOK SABHA

I. THE APPROPRIATION (RAILWAYS) No. 4 BILL, 1970

II. THE APPROPRIATION (RAILWAYS) No. 5 BILL, 1970

SECRETARY : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

(I)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Appropriation (Railways) No. 4 Bill 1970, as passed by Lok Sabha at its sitting held on the 10th December, 1970.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”